

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 19th October, 2022 is published together with Statement of Objects and Reasons for general information:-

L.A Bill No. 56 of 2022

A Bill further to amend the Tamil Nadu Prohibition Act, 1937.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-third Year of the Republic of India as follows:--

1. (1) This Act may be called the Tamil Nadu Prohibition (Amendment) Act, 2022. Short title and commencement.

(2) It shall be deemed to have come into force on the 5th day of September 2022.

Tamil Nadu Act X of 1937. 2. In section 18-BB of the Tamil Nadu Prohibition Act, 1937 (hereinafter referred to as the principal Act), for the expression, "rupees four hundred and fifty", the expression "rupees one thousand" shall be substituted. Amendment of section 18-BB.

Repeal and saving. 3. (1) The Tamil Nadu Prohibition (Amendment) Ordinance, 2022 is hereby repealed. Tamil Nadu Ordinance 3 of 2022.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

STATEMENT OF OBJECTS AND REASONS.

At present, Special fee is levied on all excisable articles namely, Indian Made Foreign Spirits, Wine and Beer brought into the State of Tamil Nadu including crossing the Customs Frontiers of India at such rate not exceeding rupees four hundred and fifty per proof litre, as the Government, may, from time to time, by notification specify, under section 18-BB of the Tamil Nadu Prohibition Act, 1937 (Tamil Nadu Act X of 1937). The maximum rate was notified by the Government in the year 2014 and no enhancement of the Special fee was effected since then. In order to augment the revenue of the State, it was decided to enhance the maximum rate of Special fee leviable on all such excisable articles from Rs.450/- (Rupees Four hundred and fifty only) per proof litre to Rs.1000/- (Rupees One thousand only) per proof litre. Accordingly, the Tamil Nadu Prohibition (Amendment) Ordinance, 2022 (Tamil Nadu Ordinance 3 of 2022) was promulgated by the Hon'ble Governor on the 2nd September 2022 and the same was published in the *Tamil Nadu Government Gazette* Extraordinary, dated the 5th September 2022.

2. The Bill seeks to replace the above said Ordinance.

V SENTHILBALAJI,
Minister for Electricity,
Prohibition and Excise.

STATEMENT UNDER RULE 168 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES EXPLAINING THE CIRCUMSTANCES WHICH NECESSITATED THE PROMULGATION OF THE TAMIL NADU PROHIBITION ORDINANCE, 2022 (TAMIL NADU ORDINANCE 3 OF 2022).

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2. As the Legislative Assembly of the State was not in session at that time, it became necessary to promulgate an Ordinance to give effect to the above decision. Accordingly, the Tamil Nadu Prohibition (Amendment) Ordinance, 2022 (Tamil Nadu Ordinance 3 of 2022) was promulgated by the Hon'ble Governor on the 2nd September 2022 and the same was published in the *Tamil Nadu Government Gazette* Extraordinary, dated the 5th September 2022.

V SENTHILBALAJI,
Minister for Electricity,
Prohibition and Excise.

Secretariat,
Chennai-600 009,
19th October 2022.

K. SRINIVASAN,
Secretary.